



**OFFICE OF THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ASSAM
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, GOVERNMENT OF INDIA
BAMUNIMADAM, GUWAHATI-21,**

No. SEIAA.3828/2024/76

Date, 10/12/2024

From:

The member Secretary
State Environment Impact Assessment Authority Assam,
Bamunimadam, Guwahati-21.

To,

Smti Amrita Pandey,
Advocate Kolkata,
e-mail id _amritalegal@gmail.com
Contact no- 9830609262, 9432820002

Sub: submission of Affidavit regarding NGT case no. 94/2024/EZ Bimal Baroi & ord. Vs State of Assam
& ors

Madam,

With reference to the subject cited above, and as per Hon'ble NGT order dated 27.9.2024, Please
find enclosed herewith the affidavit duly signed by the undersigned and request you for placing the same
before the Hon'ble NGT, Eastern Zone Bench, Kolkata on 11/12/2024

Encl: as stated above

Yours faithfully.


**Member Secretary
SEIAA, Assam**

Bamunimadam, Guwahati -21



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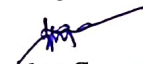
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Member Secretary
SEIAA, Assam

Bamunimaidam, Guwahati -21

**BEFORE THE LEARNED NATIONAL GREEN TRIBUNAL AT KOLKATA
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION 94/2024/EZ**

IN THE MATTER OF:

Bimal Baroi & Ors.

...Applicant

VERSUS

State of Assam & Ors

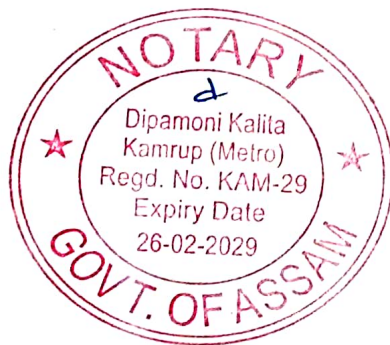
...Respondents

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Filed by:

Smt Amrita Pandey
Advocate F/747/2009



Dipamoni Kalita
DIPAMONI KALITA
NOTARY
Kamrup (Metro), Guwahati
Regd. No. KAM-29

Mandhuni Barua

**BEFORE THE LEARNED NATIONAL GREEN TRIBUNAL AT KOLKATA
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IN THE MATTER OF:

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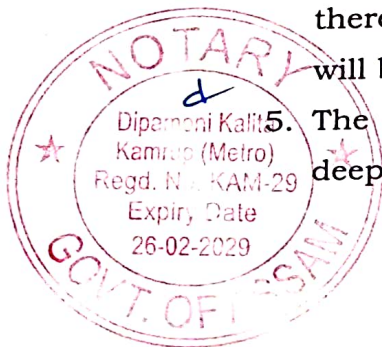
...Respondents

**Additional Affidavit on behalf of the SEIAA, Assam being
Respondent no. 3**

I, Smti Mauchumi Barua, aged about 55 years by Occupation – Service, serving as Member Secretary, SEIAA, Assam do hereby solemnly affirm and state as follows:

1. That I am well conversant with the facts and circumstances of the case, and being competent, swear this affidavit on behalf of Respondent no. 3.
2. That my office has received a copy of the above-mentioned Original Application, I have gone through the same and understood the contents made therein.
3. Pursuant to the directions passed, the present affidavit is being affirmed.
4. That the answering Respondent states that the State has taken adequate steps for approval of District Survey Report (DSR) and thereupon in accordance with law, the Environment Clearance will be granted.

The answering Respondent respectfully states that I hold the deepest respect for this Hon'ble Court and am fully committed to



10 DEC 2024

Dipamoni Kalita
DIPAMONI KALITA
NOTARY
Kamrup (Metro), Guwahati
Regd. No. KAM-29

Mauchumi Barua

abiding by any order or direction issued by this Hon'ble Tribunal. I affirm my readiness and willingness to comply with the directives of the Court without reservation. Furthermore, I wish to reserve my right to submit additional affidavits, should the Hon'ble Court deem it necessary or if further clarification is required to address any concerns arising from the present affidavit.

6. That the statements made in paragraph number 1 and 4 are true to my knowledge and are information derived from record and rest are my humble submissions before this Hon'ble Tribunal.

Manchuni Barua

Deponent

Identified by me

Shankar Bora

Advocate



Kalita

DIPAMONI KALITA
NOTARY
Kamrup (Metro), Guwahati
Regd. No. KAM-29

10 DEC 2024

VERIFICATION

I, the deponent herein above, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief, that no part of it is false and nothing material has been concealed therefrom.

Verified at Guwahati on this th day of December, 2024

Manchurmi Barua

Deponent

Identified by

Amulya Gouda

Advocate



Dipamoni Kalita

DIPAMONI KALITA
NOTARY
Kamrup (Metro), Guwahati
Regd. No. KAM-29

10 DEC 2024